

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-311
IB-263/ND/2020

IN THE MATTER OF:

Swastik pipe ltd

Vs

M/s Associated Switchgears and Projects limited

....Applicant

....Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 12.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

For the Respondent

: Adv. Vikas, Adv. Dipanshu Chugh

ORDER

None appeared on behalf of Operational Creditor. From the perusal of the records, it appears that on 02.03.2020, petitioner is directed to file rejoinder within 2 days but no rejoinder has been filed as yet.

Ld. Counsel for Corporate Debtor submitted that he has not received the copy of rejoinder.

Considering the submissions and facts, applicant is debarred from filing the rejoinder. Since the pleadings are complete. List the case for final hearing on 27.03.2020.

SD/-

(K.K. VOHRA)
MEMBER (T)

SD/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)